

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 646/2022

**In the matter of:**

Ankur

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

**NDOH: 01.02.2023**

**INDEX**

| S. No. | Contents   | Page No. |
|--------|--|----------|
| 1      | Action Taken Report in compliance to order dated 17.10.2022.   | 1-5      |
| 2      | <b><u>Annexure-1</u></b><br>Copy of the ATR filed on 29.12.2022 in OA 204/2022.  | 6-10     |
| 3      | <b><u>Annexure-2</u></b><br>Copy of the inspection report dated 23.01.2023   | 11       |
| 4.     | <b><u>Annexure-3</u></b><br>Copy of the sealing order dated 23.01.2023   | 12       |
| 5.     | <b><u>Annexure-4</u></b><br>Copy of the order passed for imposition of Environmental Damages Charges dated 25.01.2023. | 13-14    |

Filed by:

New Delhi:

Dated: 27.01.2023

Delhi Pollution Control Committee

①

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 646/2022

**In the matter of:**

Ankur

...Applicant

Versus

Govt .of NCT of Delhi

...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI  
POLLUTON CONTROL COMMITTEE IN COMPLIANCE TO  
THE ORDER DATED 17.10.2022.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 17.10.2022 and was pleased to constitute a joint Committee of DPCC and Deputy Commissioner (North East) to verify the factual position and take action against Mr. Raju Tyagi, Village Mandoli, Delhi who is running illegal factory in the residential area involving loading and unloading of hazardous chemicals.
2. That the above mentioned order was passed to resolve the grievance of Sh. Ankur (applicant), who informed to this Hon'ble Tribunal that Sh. Raju Tyagi running Brass and Aluminium

Foundry using coal at Village Mandoli, after breaking the seal dated 18.5.2022.

3. That earlier also this Hon'ble Tribunal taken cognizance of the complaint filed by Sh. Ankur against the same premises in OA Number 204/2022 on 21.04.2022. DPCC filed an ATR on 29.12.2022 (Annexure-1) with respect to order dated 21.04.2022. In the report it was mentioned that, premises was sealed on 18.05.2022 and issuance of show cause notice for imposition of environmental damages charges amounting to Rs. 10,00,000/- (Ten Lakhs).
4. That the area falls under the jurisdiction of Deputy Commissioner (Shahdara), hence in place of Deputy Commissioner (North East), officials from Deputy Commissioner (Shahdara) were called.
5. That a joint inspection of the site was carried out on 23.01.2023 by the representative of DPCC, SDM (Seemapuri) and BSES. During the inspection it was observed that:
  - Joint team de-sealed the lock for entering into the premises to know the fact.
  - On entering into the premises, the joint team observed from the internal condition of the unit that unit is operating on & off.
  - SDM Seemapuri staff had contacted the unit/premises owner over the mobile but owner did not co-operate and neither reached at the site till 6 PM nor reached at SDM office till 8 pm, as the joint team had wait for him.
  - BSES disconnected the electricity cable from electric pole from where electricity was being used and seized the entire cable from pole to premises accordingly.
  - Joint team lead by SDM Seemapuri, had sealed again all the possible entries of the unit.

- Area SHO & BSES officials have been asked to have a regular strict watch any unfair practice in case of any unfair practice they have to take appropriate action required under the law, under the intimation to office of SDM and DICCC
- SDM Seemapuri has initiated necessary action against the unit owner from the day of inspection.

Copy of the Inspection report dated 23.01.2023 is enclosed herewith as ANNEXURE-2.

6. That SDM (Seemapuri) passed an order on 23.01.2023 itself for SHO (Police Station Harsh Vihar) to investigate the matter and initiate the Criminal Proceedings against the factory/unit owner Sh. Raju Tyagi for breaking the seal and disobeying the orders/directions of DPCC& SDM, Seemapuri. This order was passed due to following reasons:

- it was observed by the joint inspection team on 23.01.2023 seeing the internal situation that factory/unit is running on and off but no one was present inside and the premises during the joint inspection.
- during the previous sealing on 18.05 2022, electricity supply of the said unit was disconnected by BSES staff on the spot but this time inspection team found that unit was drawing the electricity supply from fresh electric meter, Meter No. 17136005, in the name of Sh. Raju Tyagi Electric supply from all available sources in the said unit has been again disconnected by BSES on the spot and BSES has been asked to keep strict watch for any illegal electricity supply, so that unit cannot operate as illegal activity. If it is found running in anyway. Action Taken Report to be submitted to the undersigned and DPCC immediately by BSES.

- breaking of seal and further the next step of running of unit was a criminal offence on the part of owner of factory/unit. It has to be properly investigated by Police Department PS Harsh Vihar for further necessary action w.r.t. breaking of seal by unit/factory owner.

Copy of the order dated 23.01.2023 passed by the SDM (seema Puri) is enclosed herewith as ANNEXURE-3.

7. That, DPCC issued show cause notice for imposing Environmental Damages Compensation to "M/s Raju Tyagi" to the tune of Rs. 10,00,000/- (Rupees Ten Lakhs only) on 20.12.2022, as the activity falls under red category. Unit filed its response on 18.01.2023. The unit was found running in residential/non-confirming area in contravention of the reply submitted on 18.01.2023. Additionally unit has broken the government seal and started its red category activity in violation of environmental laws and MPD Act 2021 as well, hence EDC was confirmed on 25.01.2023. Copy of the order for imposition of EDC is annexed herewith as ANNEXURE-4.

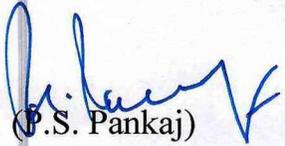
8. That the delay in filing the report is neither intentional nor will full. DPCC will further abide to obey the directions of this Hon'ble Tribunal well within time.

9. That sufficient action has already been taken by the DM (Shahdara), BSES and DPCC to comply with the directions of this Hon'ble Tribunal dated 17.10.2022.

5

10. In view of the above, it is most respectfully prayed that the Hon'ble Tribunal may take a lenient view in the matter. That although there is some delay in compliance of the orders in letter and spirit, these had occurred due to inadvertence and bonafide lapse.

11. The present action taken report may kindly be taken on record.



(P.S. Pankaj)

Sr. Environmental Engineer

Annexure-1

(6)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 204/2022

**In the matter of:**

Ankur

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

**INDEX**

| S. No. | Contents   | Page No. |
|--------|--|----------|
| 1      | Action Taken Report in compliance to order dated 21.04.2022.   | 1-2      |
| 2      | <b><u>Annexure-1</u></b><br>Copy of the order dated 18.05.2022.                                      | 3        |
| 3      | <b><u>Annexure-2</u></b><br>Copy of the show cause notice dated 20.12.2022 issued to M/s Raju Tyagi. | 4        |

Filed by:

New Delhi:

Dated: 29.12.2022

  
Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 204/2022

**In the matter of:**

Ankur

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER DATED 21.04.2022.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 21.04.2022 and was pleased to constitute a joint Committee of DPCC and Deputy Commissioner (North East) to verify the factual position and take action against Mr. Raju Tyagi, Village Mandoli, Delhi who is running illegal factory in the residential area involving loading and unloading of hazardous chemicals.
2. That the area falls under the jurisdiction of Deputy Commissioner (Shahdara), hence in place of Deputy Commissioner (North East), officials from Deputy Commissioner (Shahdara) were called.
3. That a joint inspection of the site was carried out on 18.05.2022 by the representative of DPCC, SDM(Seemapuri) and BSES. During the inspection it was observed that:
  - Unit found operating in non-conforming area.

- 6
- The premises has facility of Casting of metals using unapproved fuels (coal).
  - Electroplating using acid (chemical) was observed in the premises.
  - Forging facility was also observed. DG set was also being used.
  - Unit was operating without consent from DPCC.
  - Premises was sealed and electricity supply was disconnected on the spot.

Copy of the order dated 18.05.2022 is enclosed herewith as ANNEXURE-1.

4. That, DPCC issued show cause notice for imposing Environmental Damages Compensation to “M/s Raju Tyagi” to the tune of Rs. 10,00,000/- (Rupees Ten Lakhs only) on 20.12.2022, as the activity falls under red category. Copy of the show cause notice dated 20.12.2022 is annexed herewith as ANNEXURE-2.

The present action taken report may kindly be taken on record.

  
(P.S. Pankaj)

Sr. Environmental Engineer

|   |   |
|---|---|
|  | <b>DELHI POLLUTION CONTROL COMMITTEE</b><br><b>DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)</b><br><b>4<sup>TH</sup> &amp; 5<sup>TH</sup> FLOOR, ISBT, KASHMERE GATE, DELHI-110006</b><br>( visit us at website : <a href="http://dpcc.delhigovt.nic.in/">http://dpcc.delhigovt.nic.in/</a> ) |
|---|---|

F. No. DPCC/CMC-1/2022

Dated: 18/05/2022

Order

Whereas, Hon'ble Supreme Court of India, while hearing Writ Petition(s) No(s) 13029/1985 in the matter of M.C. Mehta Vs Union of India & Others, has passed orders dated 04.11.2019 and 06.11.2019 and directed to ensure implementation of a number of measures to control various factors which are contributing to the pollution in Delhi. The Hon'ble Court has further directed to take care of the hotspots and implement immediate measures for addressing the problem of higher level of air pollution in the identifies hot spots.

And whereas, Central Pollution Control Board has written DO letter no. AQM/ULB/2019-20 dated 06.10.2020, regarding the issue of air pollution in Delhi/NCR during all times, need for rigorous monitoring and to take immediate and effective actions to control and abate air pollution in Delhi.

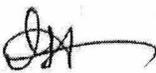
Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-conforming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, officials of Delhi Pollution Control Committee, EDMC, DM Shahdara and DCP Shahdara today visited the premises of the unit M/s Rajju Tyagi, H.No. 25 (Cali no. 1 Mandoli Village and found engaged in the activity of Casting of metals using unapproved fuels (coal), electroplating using acid (chemical), forging & usage of DG set causing Air/Water pollution and operating with/without consent from Delhi Pollution Control Committee.

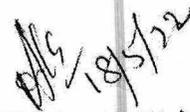
Now, therefore, the above said premises is hereby sealed with immediate effect with direction to not to open the seal without prior permission of Competent Authority in DPCC.



Sign of official of DPCC  
SEE DPCC



Sign of official of DC, North-East  
SDM (Seemapuri)  
Gaurav Singh



Sign of official of BSES  
Am (6)

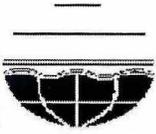
Copy received by

-----  
21/05/22  
Sign. Of Representative of the Unit.

Name : RAJU TYAGI

Designation: OWNER

Mobile No.: 93 11367165



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006  
visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-I/Mandoli Vilage/2022/1847-48

Dated: 20/12/2022

To,  
M/s Raju Tyagi ,  
H No. 25 Gali No. 1 Mandoli Village,  
Delhi-110094

Annexure-2

**Subject: Show Cause Notice for Environmental Damages Compensation u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of pollution) Act, 1981.**

And whereas , in compliance of NGT order in matter of OA No. 204/2022 Ankur vs Govt. of NCT of Delhi an inspection was carried out by officials of DPCC SDM Seemapuri office and BSES on 18.05.2022 and during inspection you, **M/s Raju Tyagi , H No. 25 Gali No. 1 Mandoli Village, Delhi-110094** (hereinafter referred as addressee) was found operating illegally in non-conforming area with an activity of **Casting of metals using unapproved fuels (coal), electroplating using acid (chemical), forging & usage of DG set** operating without consent from DPCC and accordingly the said unit was sealed and electricity supply was disconnected on the spot .

And whereas, the activity as mentioned above carried out by you is covered under Red category. Operation of any industrial activity without consent is the violation of Air/water act. Accordingly you are liable to pay Environmental Damage Compensation of Rs. 10,00,000/- (Rupees Ten Lakh only).

And whereas, you (the addressee) were operating the said industrial unit in residential area/non-conforming area. In accordance to guidelines prepared for imposing the Environmental Damage Compensation against the unit responsible for environmental violations, you are liable to pay Environmental Damage Compensation of **Rs. 10,00,000/- (Rupees Ten Lakh only)**

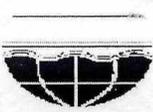
And whereas, in accordance to guidelines in force, Delhi Pollution Control Committee has decided why not the **Environmental Damages Compensation of Rs. 10,00,000/- (Rupees Ten Lakh only)**, should be levied upon the addressee unit. **(in the form of DD in favour of "Delhi Pollution Control Committee")**.

Your reply, (if any) along with supporting documents, should reach this office **within 30 days from the date of issue of this notice**. In case of failure, it will be presumed that you have nothing to say in this regard and the aforementioned proposed EDC shall be levied upon you/ confirmed without any further reference in this regard.

  
P.S. Pankaj  
SEE, CMC-I

Copy to:

1. Master File.
2. Office copy



**JOINT TEAM INSPECTION REPORT IN COMPLIANCE OF ORDER OF NGT IN THE MATTER OF OA NO. 646/2022 ANKUR vs GNCTD**

In compliance of above mentioned Hon'ble NGT order dated 20/01/2023, DPCC team had visited the site on 20/01/2023. On reaching the site, team found that unit's seal has been broken/tampered and sliding door bolt connected to lock had been cut with the force of cutter/saw. From the site itself DPCC team had apprised the facts to Senior Environmental Engineer, DPCC and SDM Seemapuri (Shahdara District). Based upon discussion it was decided to conduct joint inspection on 23/01/2023.

Joint team consisting the officials of DPCC, SDM Seemapuri, BSES & Delhi Police has conducted an inspection on 23/01/2023.

During inspection unit's seal was found broken/tampered and sliding door bolt connected to lock had been cut with the force of cutter/saw.

**Action taken during the inspection on 23/01/2023**

1. Joint team de-sealed the lock for entering into the premises to know the facts.
2. On entering into the premises, the joint team observed from the internal condition of the unit that unit is operating on & off.
3. SDM Seemapuri staff had contacted the unit/premises owner over the mobile, but owner did not co-operate and neither reached at the site till 6 PM nor reached at SDM office till 8 pm, as the joint team had wait for him.
4. BSES disconnected the electricity cable from electric pole from where electricity was being used and seized the entire cable from pole to premises accordingly.
5. Joint team lead by SDM Seemapuri, had sealed again all the possible entries of the unit.
6. Area SHO & BSES officials have been asked to have a regular strict watch for any unfair practice in case of any unfair practice they have to take appropriate action required under the law, under the intimation to office of SDM and DPCC.
7. SDM Seemapuri has initiated necessary action against the unit owner from the day of inspection.

*Santam*  
 DR. SIDDHARTH  
 23/01/23  
 DPCC

*Anil Kumar*  
 ANIL KUMAR  
 Sr. DGM (E)  
 BSES

*Mohank*  
 23.01.2023  
 SDM - SEEMAPURI

DELHI POLICE

**OTHER CONCERNED/INSPECTION TEAM MEMBERS:**

*Amritanshu*  
 23/01/2023  
 JEE, DPCC  
 DPCC

*Deepak*  
 23/01/2023  
 SEE  
 DPCC

*Fateel Singh*  
 BSES Fitey

*Deepak*  
 23/01/23  
 23-1-23  
 SDM-SEEMAPURI (Staff)  
 & ASIT

DELHI POLICE

OFFICE OF THE SUB DIVISIONAL MAGISTRATE, SEEMAPURI  
REVENUE DEPARTMENT, GOVT. OF NCT OF DELHI  
E-BLOCK, D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-110093

SDM/S.Puri/ Misc/2022/313

Dated 23<sup>rd</sup> January 2023

ORDER

Annexure-3

12

**Whereas,** In compliance of NGT order in matter of OA No. 204/2022 Ankur vs GNCTD, joint inspection consisting of Officers of DPCC, Officials of SDM Seemapuri, BSES and Delhi Police was carried out on 18<sup>th</sup> May 2022. During inspection, M/S Raju Tyagi House No 25, Gali No 1, Mandoli, Delhi 110093 was found engaged in activity of casting/forging of metal using unapproved fuel (Coal), Electroplating using hazardous chemicals and operating in non -confirming area as per MPD 2021 and hence, the unit was sealed by DPCC along with joint team and electricity supply was disconnected by BSES on the spot by BSES staff.

**And Whereas,** Hon'ble NGT has given direction in O.A. No 646/2022 Ankur V/s GNCTD in which the complainant has alleged that M/S Raju Tyagi, House No 25, Gali No 1, Mandoli, Delhi 110093 is running brass and aluminium foundry using coal. Hence, the said premises was again inspected by DPCC officials on 20.01.2023 and found that the seal of the said premises was broken and sliding door bolt was cut.

**And whereas,** SDM Seemapuri office received information from DPCC in afternoon of 20/01/2023 through phone call from Dr. Siddhartha Gautam, Environmental Engineer, DPCC while he was on inspection of the site in view of NGT order. He informed that factory/unit owner has broken the seal and unit work might have started inside and unit has to be resealed again with appropriate further action.

**And Whereas,** a joint team consisting of Scientists/engineers of DPCC, Officials of SDM Seemapuri, Tehsildar, Seemapuri, BSES, Delhi Police from P.S. Harsh Vihar including the undersigned reached the factory location at 3:30 PM and found that the seals have been broken.

**And Whereas,** in presence of Joint team, lock and its related parts were broken by force and it was observed by seeing the internal situation that factory/unit is running on and off but no one was present inside the premises during the said joint inspection.

**And Whereas** during the previous sealing on 18.05.2022, electricity supply of the said unit was disconnected by BSES staff on the spot but this time inspection team found that unit was drawing the electricity supply from fresh electric meter, Meter No. 17136005, in the name of Sh. Raju Tyagi. Electricity supply from all available sources in the said unit has been again disconnected by BSES on the spot and BSES has been asked to keep strict watch for any illegal electricity supply, so that unit cannot operate its illegal activity. If it is found running in anyway, Action Taken Report to be submitted to the undersigned and DPCC immediately by BSES.

**And Whereas,** breaking of seal and further the next step of running of unit was a criminal offence on the part of owner of factory/unit. It has to be properly investigated by Police Department under P.S. Harsh Vihar for further necessary action w.r.t breaking of seal by unit/factory owner.

**Therefore,** I, Mohan Kumar, SDM, Seemapuri, hereby direct SHO Harsh Vihar to investigate the matter and initiate the Criminal Proceedings against the factory/unit owner Sh. Raju Tyagi for breaking the seal and disobeying the orders/directions of DPCC & SDM, Seemapuri.

This is given under my hand & seal on 23.01.2023.

Mohank

MOHAN KUMAR, DANICS  
SDM SEEMAPURI  
DISTRICT SHAHDARA

To,

SHO, Police Station Harsh Vihar, Delhi-110093

Copy to:-

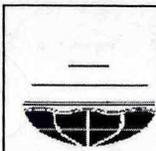
1. PA to District Magistrate, Shahdara
2. PA to DCP, North East
3. Senior Environmental Engineer, DPCC
4. Environmental Engineer (Incharge of Seemapuri Subdivision), DPCC
5. DGM Operation through General Manager (Operation), Mandoli Area, BSES, Delhi



Mohank

MOHAN KUMAR, DANICS  
SDM SEEMAPURI  
DISTRICT SHAHDARA





**DELHI POLLUTION CONTROL COMMITTEE**  
**GOVERNMENT OF NCT OF DELHI**  
 4<sup>th</sup> AND 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006  
 visit us at : <http://dpcc.delhigovt.nic.in>

13

F. No. DPCC/CMC-I/ Mandoli Village/2022/2311-12

Dated: 25/01/2023

To,  
 M/s Raju Tyagi,  
 H No. 25 Gali No. 1,  
 Mandoli Village,  
 Delhi-110093

Annexure-4

**Subject: Order for imposition of Environmental Damage Compensation (EDC) u/s 5 of the Environment (Protection) Act**

**Whereas**, Central Pollution Control Board is the state board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

**And whereas**, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

**And whereas**, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

**And whereas**, in compliance of NGT order in matter of OA No. 204/2022 Ankur vs Govt. of NCT of Delhi a joint inspection was carried out by officials of DPCC, SDM Seemapuri office and BSES on 18.05.2022 and during inspection you, **M/s Raju Tyagi, H No. 25 Gali No. 1 Mandoli Village, Delhi-110094** (hereinafter referred as addressee) was found operating illegally, in non-conforming area with an activity of **Casting of metals using unapproved fuels (coal) and electroplating using acid (chemical) and forging also**. During inspection one **DG set** was also observed in found operating. Therefore said unit was sealed and electricity supply was disconnected on the spot.

**And whereas**, you (the addressee) have been issued a Show Cause Notice dated 20.12.2022 for imposition of **Environmental Damage Compensation (EDC) of amount Rs. 10,00,000/- (Rupees Ten Lakh only)**.

**And whereas**, you (the addressee) have submitted a reply on 18.01.2023 in which you have stated that the unit is not operating as it is lying sealed and it will not be operational in future. The said reply is examined and not found satisfactory.

**And whereas**, in compliance of Hon'ble NGT in the matter of OA No. 646/2022 order dated 20/01/2023, DPCC team had visited the said site on 20/01/2023. On reaching the site, team found that unit's seal has been broken/tampered and sliding door bolt connected to lock had been cut with the force of cutter/saw. From the site itself DPCC team had apprised the facts to Senior Environmental Engineer, DPCC and SDM Seemapuri (Shahdara District). Based upon discussion it was decided to conduct joint inspection on 23/01/2023.

**And whereas**, Joint team consisting the officials of DPCC, SDM Seemapuri, BSES& Delhi Police has conducted an inspection on 23/01/2022. During the said inspection joint team has observed the same situation as reported. Thereafter following exercise was carried out-

1. Joint team de-sealed the lock for entering into the premises to know/ascertain the facts.

2. On entering into the premises, the joint team observed from the internal condition of the unit that unit is operating on & off.
3. SDM Seemapuri staff had contacted the unit/premises owner over the mobile, but owner did not co-operate and neither reached at the site till 6 PM nor reached at SDM office till 8 pm , as the joint team had wait for him.
4. BSES disconnected the electricity cable from electric pole from where electricity was being used and seized the entire cable from pole to premises accordingly.
5. Joint team lead by SDM Seemapuri, had sealed again all the possible entries of the unit.
6. Area SHO & BSES officials have been asked to have a regular strict watch for any unfair practice in case of any unfair practice they have to take appropriate action required under the law, under the intimation to office of SDM and DPCC.
7. SDM Seemapuri has initiated necessary action against the unit owner from the day of inspection.

**And whereas,** you (the addressee) were operating the said industrial unit in residential area/non-conforming area in contravention of your reply submitted on 18.01.2023. Additionally you have broken the government seal and started its red category activity operation in violation of environmental laws and MPD Act 2021as well.

Now, therefore, the Competent Authority in DPCC in exercise of powers conferred upon it u/s 5 of the Environment (Protection) Act, 1986 as amended to date has decided to issue order for imposition of EDC to the addressee unit namely **M/s Raju Tyagi , H No. 25 Gali No. 1, Mandoli Village, Delhi.** Therefore you (the addressee) are hereby directed to deposit Environmental Damage Compensation (EDC) of **Rs. 10,00,000/- (Rupees Ten lakh only)**, as per DPCC policy 30.03.2022, in the form of DD in favour of DPCC within 15 days from issue of the said directions/order, for violation observed by joint team during inspection. Further necessary action under the relevant provisions of the said Acts/Rules including launching of prosecution etc. shall be initiated without further communication.

This is being issued as per the decision of Competent Authority in DPCC

  
**PS Pankaj**  
**SEE, CMC-I**

Copy to:

1. Master File
2. Office Copy

